

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.102/MP/2023

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana.
- Date of Hearing : 12.9.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Parties Present : Shri Janmali Manikala, Advocate for the Petitioner
Shri Aditya Singh, Advocate, Haryana Discoms
Shri Venkatesh, Advocate, TPTCL
Shri Aditya Vardhan Sharma, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Shri Nishant Talwar, Advocate, TPDDL

Record of Proceedings

At the outset, learned counsel for Respondent No.4, TPDDL, prayed for an adjournment in the matter. The said request was not opposed by the learned counsel for the Petitioner. Accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **20.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**